



2026:AHC:22659-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29780 of 2025

Smt. Kajal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Prakash Mishra
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondents nos.2 and 3 to ensure the fair investigation of FIR/Case Crime No.0795 of 2025, under sections 64, 351(3) of BNS and section 67 of I.T. Act, Police Station Kasganj, District Kasganj as well as making arrest of accused person.

(ii) Issue a writ order or direction in the nature of mandamus directing the respondent no.2 to transfer the investigation of the FIR/Case Crime No.0795 of 2025, under sections 64, 351(3) of BNS and section 67 of I.T. Act, Police Station Kasganj, District Kasganj to another investigating agency or conduct proper investigation.

(iii) Issue any other writ, order or direction, which the Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case

has been registered on 23.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2, Superintendent of Police, Kasganj, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2, Superintendent of Police, Kasganj, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

February 2, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)